



SCHOOL OF LAW
SVKM'S NMIMS



MOOT COURT AND TRIAL ADVOCACY
SOCIETY

PRESENTS

4TH NMIMS INDORE
MOOT COURT COMPETITION

2ND & 3RD APRIL (ONLINE PRELIMINARY ROUNDS)
16TH-18TH APRIL (ADVANCE OFFLINE ROUNDS)

HSA ADVOCATES
HEMANT SAHAI ASSOCIATES



OUR SPONSORS



FROM THE DESK OF HON'BLE DIRECTOR



Warm greetings from SVKM's NMIMS, Indore, as we proudly present the 4th edition of the NMIMS Indore Moot Court Competition, 2026. At SVKM's NMIMS, we firmly believe that practical exposure is indispensable in shaping competent legal professionals and preparing law students to navigate real-world challenges.

This competition reflects that commitment by providing a platform for young legal minds to engage in intellectual exchange and demonstrate their advocacy skills. I encourage you to approach this opportunity with dedication, professionalism, and a spirit of learning. May this competition be a defining milestone in your legal journey. We look forward to welcoming you to NMIMS Indore for a memorable and enriching edition of this esteemed event.

Dr. Anshuman Jaswal

Director

SVKM's NMIMS, Indore



FROM THE DESK OF THE HON'BLE DEAN



It gives me immense pleasure to welcome you to the 4th NMIMS Indore Moot Court Competition, 2026 at SVKM's NMIMS, Indore. Moot court competitions are not merely academic exercises; they are vital platforms that enable aspiring legal professionals to sharpen their advocacy skills, engage in intellectual discourse, and gain exposure to real-world legal challenges.

This competition reflects our commitment to experiential learning and excellence in legal education, bringing together bright minds from across the country for rigorous debate and professional growth. I encourage every participant to approach this opportunity with enthusiasm, integrity, and a spirit of healthy competition. May this experience be transformative, equipping you with the confidence, competence, and ethical grounding required of future leaders of the legal profession. We look forward to hosting you and witnessing a competition marked by insightful arguments, professional excellence, and a shared passion for the law.

Dr. Durgambini Patel

Dean

Kirit P. Mehta School of Law, SVKM's NMIMS



FROM THE DESK OF THE PROGRAMME COORDINATOR



It is a matter of great pride and pleasure to welcome you to the 4th NMIMS Indore Moot Court Competition, 2026 at SVKM's NMIMS, Indore. By recreating the atmosphere of a courtroom, moot court competitions enable law students to experience the demands of legal practice firsthand, sharpening reasoning, strengthening advocacy, and nurturing the discipline required to address complex disputes.

At the School of Law, NMIMS Indore, we remain committed to fostering intellectual rigour, professionalism, and ethical practice. This competition reflects our dedication to experiential learning and our vision of preparing students to meet the evolving challenges of the legal profession with confidence and competence. I encourage all participants to approach this opportunity with determination, integrity, and collaboration. We look forward to hosting a competition marked by excellence, insightful arguments, and a shared commitment to the pursuit of justice.

Mr. Rajneesh Dubey

Programme Coordinator

SVKM's NMIMS, School of Law, Indore



FROM THE DESK OF THE FACULTY COORDINATOR



Moot court competitions stand at the heart of legal education, reflecting the intellect, discipline, and advocacy that define the legal profession. At the School of Law, SVKM's NMIMS, Indore, we take immense pride in nurturing these qualities through continuous mooting initiatives and experiential learning opportunities.

It is with great enthusiasm that we invite you to the 4th NMIMS Indore Moot Court Competition 2026, where some of the brightest legal minds from across the country will come together to demonstrate their research, reasoning, and advocacy skills. This competition aims to create a platform that encourages excellence, innovation, and professionalism in the practice of law. We look forward to your dynamic participation and to an event marked by compelling arguments, intellectual rigour, and the spirit of fair competition.

Mr. Arjit Pandey

Faculty Coordinator

SVKM's NMIMS, School of Law, Indore



FROM THE DESK OF THE FACULTY COORDINATOR



The NMIMS Indore Moot Court Competition has always been more than a contest; it is a learning ground where classroom knowledge meets the realities of advocacy. As Faculty Coordinators, it is a privilege to work with students who bring energy, discipline, and creativity to this initiative.

The 4th edition continues our effort to create an environment that challenges young minds to think critically, argue responsibly, and uphold the finest traditions of the legal profession. Mooting imparts lessons beyond textbooks—how to remain composed under pressure, structure arguments with clarity, and respect opposing viewpoints while defending one's own. We hope every participant views this competition not merely as a test of skill but as an opportunity to grow as a future lawyer. We extend our best wishes to all teams and look forward to thoughtful arguments, rigorous research, and the true spirit of advocacy at NMIMS Indore.

Mr. Sarang S. Khadkekar

Faculty Coordinator

SVKM's NMIMS, School of Law, Indore



OUR COLLABORATORS

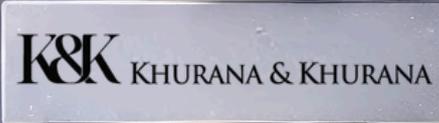
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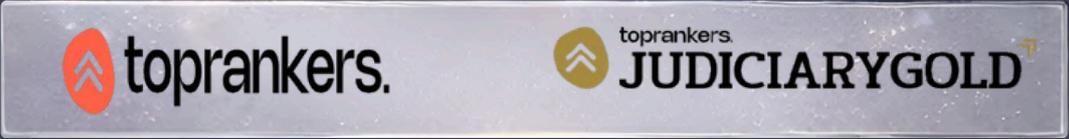
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OTHER SPONSORS



ABOUT SVKM'S NMIMS

Established in 1981 by Shri Vile Parle Kelavani Mandal (SVKM), Narsee Monjee Institute of Management Studies (NMIMS) has grown from a modest management institute into one of India's most respected multi-disciplinary universities. Recognised as a Deemed-to-be University, NMIMS today spans multiple campuses and schools, offering programmes across management, law, engineering, commerce, liberal arts, design, and other emerging fields.

Driven by academic excellence, innovation, and strong industry linkages, NMIMS provides a holistic learning environment that blends rigorous scholarship with practical exposure. Its diverse student and faculty community, global collaborations, and research-oriented approach have positioned the university as a leading centre of higher education in India.

VISION:

NMIMS, Indore is rooted in a tradition of excellence, where dedication to quality education and the pursuit of knowledge stand at the core of its ethos. The university values integrity, innovation, and a commitment to social responsibility, believing in the transformative power of education to shape the future. By fostering a culture of continuous learning, NMIMS emphasizes the importance of bridging the gap between academic theory and real-world practice, ensuring that students are not only skilled professionals but also socially conscious leaders.



OUR CAMPUS



ABOUT SCHOOL OF LAW

The School of Law at NMIMS, Indore, since its establishment in 2019, has steadily built a strong reputation as a dynamic centre for legal education. Through its B.A. LL.B. (Hons.) and B.B.A. LL.B. (Hons.) programmes, the school is committed to nurturing well-rounded legal professionals equipped with sound doctrinal knowledge, critical reasoning, and practical insight. The institution is guided by an accomplished faculty comprising experienced academicians and legal practitioners who create an engaging and intellectually vibrant learning environment. Regular interactions with eminent jurists, industry experts, and members of the judiciary further enrich the academic experience, enabling students to engage with contemporary legal developments and professional practices. With a strong emphasis on experiential learning, the school provides extensive opportunities in mooting, debates, research activities, and national-level competitions. The National Moot Court Competitions, initiated in 2021, have grown into flagship events, drawing participation from premier law schools across the country and earning recognition for their academic rigour and organisational excellence. Supported by modern infrastructure and innovative pedagogy, NMIMS School of Law, Indore, strives to shape competent, ethical, and socially responsible legal professionals. Its progressive academic culture and focus on holistic development makes it an ideal platform for young minds aspiring to contribute meaningfully to the legal fraternity.



ABOUT MCTAS

The Moot Court and Trial Advocacy Society (MCTAS) is dedicated to nurturing aspiring legal professionals by bridging the gap between theory and practice. Through rigorous training, competitions, and advocacy-focused initiatives, the society provides a dynamic platform for students to refine their research, reasoning, and courtroom skills, ensuring an enriching and professional mooting experience.



OUR PAST EVENTS



The Final Round of the 3rd NMIMS Indore Moot Court Competition, held last year was honoured by the esteemed presence of Hon'ble Shri Justice (Retd.) Prakash Chandra Gupta, Judge, High Court of Madhya Pradesh Bench at Indore and Dr. Humayun Rasheed Khan, Prof, National Judicial Academy, Bhopal and Dr. Amit Mehrotra, Prof, National Judicial Academy, Bhopal with the Valedictory Ceremony graced by Hon'ble Mr Justice Subodh Abhyankar, Judge, MP High Court as the Chief Guest.



MOOT PROBLEM

STATEMENT OF FACTS

1. The Aranyaka mountain range, extending across multiple States including Mithila, has long been recognised by constitutional courts as an ecologically fragile and environmentally sensitive zone requiring heightened protection. Over the past two decades, the Hon'ble Supreme Court of Saptasindhu has, from time to time, issued directions restricting mining, construction, and other developmental activities in and around the Aranyaka region. However, the precise contours of the protected area and the extent of permissible development have remained subject to periodic revision, interpretation, and administrative implementation.

2. In the year 2021, M/s LimeStone Developers Pvt. Ltd., a company engaged in real estate development, conceived a residential housing project titled Aranyaka View Residency, situated in the district of Gurudham, Mithila. The Project land was located in close proximity to the Aranyaka hills, but was recorded in revenue records as falling within an area designated for residential use under the applicable development plans. Prior to the commencement of construction, the Developer obtained a licence under the Mithila Development and Regulation of Urban Areas Act, 1975, along with necessary permissions from the Department of Town and Country Planning, Mithila (DTCP).

3. The Project was also granted environmental clearance under the Environment (Protection) Act, 1986, subject to compliance with stipulated safeguards, and was duly registered with the Mithila Real Estate Regulatory Authority (MRERA) under the Real Estate (Regulation and Development) Act, 2016. The Project was marketed as a gated residential township offering premium amenities and an unobstructed view of the Aranyaka range. It was approved as a purely residential project, with common facilities such as green



MOOT PROBLEM

areas, clubhouses, internal roads, and recreational spaces to be jointly used by all allottees. The sanctioned layout plan approved by DTCP depicted the Project as a single integrated development, though construction was proposed to be carried out in phases.

4. The Project comprised two phases. Phase I consisted of four residential towers, out of which three towers were fully constructed and partially occupied, while the fourth tower had reached an advanced stage of construction. Phase II also comprised four residential towers, of which three were completed, and one was under construction. The pricing, specifications, and marketing strategies for the two phases, though forming part of the same registered Project, differed significantly. Phase I units were sold at a premium price and were predominantly purchased by individuals from affluent and business-class backgrounds, whereas Phase II units were comparatively affordable and largely purchased by salaried professionals belonging to the upper-middle-income group.

5. In January 2026, the Hon'ble Supreme Court, while hearing a public interest litigation concerning the continued ecological degradation of the Aranyaka range, passed an interim order directing the expansion of the existing eco-sensitive and safety zone around the Aranyakas. The order mandated that all construction activities falling within the newly extended zone be halted with immediate effect, pending further examination. The order, however, did not expressly clarify whether it would apply retrospectively to projects that had already obtained statutory approvals and had achieved substantial completion.

6. Pursuant to the said order, the District Administration, in coordination with DTCP, conducted a demarcation exercise and concluded that a substantial portion of the Project land—largely corresponding to Phase I—now fell within the extended safety zone. Acting on this assessment, the



MOOT PROBLEM

authorities issued directions to abruptly stop all ongoing and future construction activities in Phase I, while permitting construction in Phase II to continue on the ground that it lay outside the demarcated zone.

7. The Developer complied with the directions, resulting in suspension of construction activities in Phase I and uncertainty regarding completion timelines, handover, and occupation certificates. The allottees and residents of Phase I raised objections, contending that the Project had been lawfully approved, registered under RERA, and substantially completed prior to the Supreme Court's order. They asserted that the stoppage of construction, without notice or hearing, adversely affected their vested rights, financial interests, and legitimate expectations. They further alleged the arbitrary and selective application of the Supreme Court's directions by the State authorities.

8. Simultaneously, disputes emerged between residents of Phase I and Phase II concerning the use and control of common amenities. Phase I residents alleged that Phase II residents were extensively using amenities that were primarily funded and maintained through contributions from Phase I allottees, leading to overcrowding, security concerns, and dilution of promised exclusivity.

9. On persistent demand of Phase I residents, the Developer initiated construction of a boundary wall separating Phase I and Phase II, citing safety, privacy, and differential maintenance obligations. Phase II residents objected to the construction of the wall, alleging that it amounted to unlawful segregation, discrimination based on economic status, and deviation from the sanctioned layout plan approved by DTCP and MRERA. Complaints were filed before MRERA alleging violation of the RERA Act, before DTCP alleging unauthorised alteration of the approved plan, and representations were also made to environmental authorities questioning the permissibility of continued construction in any part of the Project.



MOOT PROBLEM

10. In this background, the Phase I Residents Welfare Association approached the Hon'ble High Court of Awadh and Mithila under Article 226 of the Constitution of Saptasindhu, challenging the stoppage of construction in Phase I, the actions of the State authorities in selectively enforcing environmental restrictions, and the uncertainty surrounding the legality of the boundary wall, while multiple statutory proceedings relating to the same Project remained pending before different fora.

ISSUES FOR CONSIDERATION

1. Whether the writ petition under Article 226 of the Constitution of Saptasindhu is maintainable before the Hon'ble High Court in view of the availability of alternative statutory remedies under RERA, environmental laws, and town planning statutes?
2. Whether the stoppage of construction in Phase I of the Project pursuant to the extension of the Aranyaka safety zone violates Articles 14 and 300A of the Constitution of Saptasindhu, particularly in light of prior statutory approvals and substantial completion of construction?
3. Whether the Developer's actions relating to segregation of Phase I and Phase II and regulation of access to common amenities are consistent with the provisions of the Real Estate (Regulation and Development) Act, 2016?
4. Whether the actions of the Department of Town and Country Planning (DTCP), Mithila, in permitting construction in Phase II while halting Phase I are arbitrary, discriminatory, or otherwise unsustainable under applicable town planning and development laws?



MOOT PROBLEM

Acknowledgement

We extend our heartfelt gratitude to our title sponsors, i.e., HSA Advocates, for drafting this Moot Proposition. We are sincerely indebted to their generosity and efforts channelised in the execution of the 4th NMIMS Indore Moot Court Competition, 2026.

Notes

- The Constitution and the Laws of Saptasindhu are in pari materia with the Constitution and the laws of India.
- The legislative instrument, Mithila Development and Regulation of Urban Areas Act, 1975, is in pari materia with the Haryana Development and Regulation of Urban Areas Act, 1975.
- The statutory body, Department of Town and Country Planning (DTCP), Mithila is synonymous with Department of Town and Country Planning (DTCP), Haryana
- The statutory body, Mithila Real Estate Regulatory Authority (MRERA) is synonymous with Haryana Real Estate Regulatory Authority (HRERA).



IMPORTANT DATES

19 | FEB
2026

Release of Moot Problem

20 | MAR
2026

Last Date of Clarification

21 | MAR
2026

Release of Clarification

26 | MAR
2026

Last Date of Registration

30 | MAR
2026

Last Date of Memorial Submission (Online)



02 | APR
2026

Draw of Lots, Memorial Exchange
& Researchers Test (Online)

03 | APR
2026

Preliminary Rounds (Online)

16 | APR
2026

Inaugural Ceremony &
Draw of Lots

16 | APR
2026

Last date of Memorial
Submission (Hard Copy)

17 | APR
2026

Quarter-Final & Semi-Final
Rounds

18 | APR
2026

Final Rounds & Valedictory
Ceremony



REGISTRATION PROCESS

Students are to register for the competition through the google form. The students have to fill out the fields provided in the Google form and complete the payment formalities, which have been mentioned in the above mentioned form. Post-registration, the participants would receive a confirmation email from the organising committee, confirming the team's registration.

The participating teams are required to pay an amount of **Rs. 3,500** at the time of registration, as registration fees for the preliminary rounds. The teams qualifying for the subsequent rounds are further required to pay an amount of **Rs. 3,500** which includes the provision for their food and accommodation at the campus during the course of the competition. It is furthermore mandatory for every participating team to avail accommodation facility, irrespective of their domicile/residential status.

Link for the registration: <https://forms.gle/FgdkJMDQuFQM5Fy8>

QR for the registration:



RULES AND REGULATIONS

General Rules and Regulations

ELIGIBILITY CRITERIA:

All the students from three-year or five-year law programmes from any recognised University/ Law School/ College/ Institution can participate in the Competition.

DRESS CODE:

All the teams participating in the competition must adhere to the following dress code during the virtual as well as offline rounds:

- Male - White Shirt, black trousers, black coat & black tie.
- Female - White shirt, black trousers, or white kurta & salwar along with a black coat.

TEAM COMPOSITION:

The teams shall comprise three members. Out of three members, two shall be speakers, and one shall be the researcher. In case of exceptional scenarios, teams with two members may be allowed only with prior approval of the Organising Committee. The teams shall not be allowed to substitute any of their members after the culmination of the registration process, except with the permission of the Organising Committee in case of any genuine contingency.



LANGUAGE:

The official language for the 4th NMIMS Indore Moot Court Competition shall be English only. Any usage of vernacular language in any written or oral submission during the Competition is strictly prohibited.

Rules regarding Memorial Submission

1. Each team has to prepare a written submission/memorial on behalf of both sides i.e. from the side of petitioners and from the side of respondents of the case.
2. Memorials shall be identified by the team code assigned to each participating team; the memorials shall not in any way whatsoever disclose any information pertaining to the identity of the participating team (names of the participants or the name of their Institution/College/University).
3. Petitioners are required to have a “**Blue**” coloured front page, whereas Respondents are required to have a “**Red**” coloured front page.
4. Participating teams are required to send their memorials via google forms through the link mailed subsequent to their Registration. They are further required to mail the same to organisers at mctas.solindore@nmims.edu latest by 11:59 P.M., **30th of March, 2026** and the qualifying teams shall submit the **Hard Copy** by **16th of April, 2026**.



5. Late submissions of the memorial shall amount to a penalty of 2 marks per day.
6. The memorial shall not exceed 30 pages.
7. The teams shall mandatorily submit a compendium of authorities cited in the memorial. The Teams are required to submit the same by **30th of March, 2026** before 11:59 P.M. for online rounds.

FORMAT OF MEMORIAL

- Cover Page;
- Table of Contents;
- List of Abbreviations;
- Index of Authorities;
- Statement of Jurisdiction;
- Statement of Facts;
- Statement of Issues;
- Summary of Arguments;
- Arguments Advanced (Not exceeding 15 Pages);
- Prayer



COVER PAGE

- The assigned Team Code in the upper right- hand.
- The name and year of the Competition.
- The name of the case.
- The side for which the Memorial has been prepared.
- Name of the forum before the case has been referred.

CONTENT SPECIFICATIONS

- Paper size: A4
- Font type: Times New Roman
- Font size: 12
- Line spacing: 1.5
- Body of text: Justified
- Margin: 1 inch on all sides
- Citation Style: Blue Book 20th Edition (throughout the memorial)

CONTENTS SPECIFICATIONS (FOR FOOTNOTES)

- Font type: Times New Roman
- Font size: 10
- Line spacing: 1
- Paragraph spacing: 0
- No additional space between 2 footnotes
- Body of text: Justified



STRUCTURE OF THE COMPETITION

The competition will be held in two parts:

- Preliminary Rounds will be held on **2nd and 3rd April, 2026** in an Online mode
- Quarter Finals, Semi-Final Rounds and Final Rounds will be held on **16th, 17th and 18th April, 2026** at SVKM's NMIMS, School of Law, Indore Campus.

Exchange of Memorial: The memorial exchange for preliminary rounds will be done on **2nd April, 2026**. The memorial exchange for quarter-final rounds will be done on **16th April, 2026** after the inauguration ceremony, according to the draw of lots done by the organising committee.



RESEARCHER'S TEST

The Researcher's Test will be conducted in online mode on the **2nd April, 2026** in a strictly remote proctored manner. The Researcher's Test shall carry a total of 50 questions, of which 30 questions shall be objective-type questions carrying 1 mark each, and two questions shall be subjective, carrying 10 marks each.

1. The researchers are strictly required to keep their cameras open and maintain connectivity during the course of the researchers test. Any failure to comply with the same shall lead to immediate disqualification of the researcher.
2. The subjective questions shall be answered digitally in a Word document, and the same shall be subject to a Plagiarism Check, via Turnitin. Any answer exceeding 20% AI and 10% plagiarism shall lead to the disqualification of the researcher.
3. Any attempt to engage or indulge in any unfair means during the course of the researcher's test shall lead to immediate disqualification of the entire team from the Competition.



RULES FOR THE ORAL ROUNDS

1. Each team, for every round (except semi-finals and finals) will be given a total of **30 minutes** to present their oral arguments (including time for rebuttals and sur-rebuttals). The allowance of rebuttals and sur-rebuttals vests solely upon the discretion of the judges. Every speaker is entitled to choose their personal time limit, but the same shall not exceed 15 minutes.
2. The oral arguments should be based exclusively on what the teams have written in their memorials.
3. Strict adherence to court manners shall be observed.

PRELIMINARY ROUNDS

1. The Preliminary Rounds will be held online on **3rd April, 2026**.
2. All the participating teams shall participate in a draw of lots to be conducted for the purposes of determining match-ups.
3. The draw of lots shall take place on **2nd April, 2026** immediately after the inauguration ceremony. The exchange of memorials shall be conducted immediately after the draw of lots.
4. For the preliminary rounds, each team shall **argue twice**, once for the petitioners and once for the respondents.
5. No two teams from the same courtroom shall face each other more than once in the preliminary rounds.
6. The top eight teams from the preliminary rounds shall advance to the quarter-final rounds.



RULES FOR THE QUARTER-FINALS

1. The quarter-final rounds will be held offline on **17th April, 2026**.
2. The top eight teams of the preliminary rounds shall enter the quarter finals, held on **17th April, 2026** at School of Law, SVKM's NMIMS, Indore.
3. The time limit for quarter-final rounds shall be the same as the preliminary rounds.
4. The match-up of teams in the quarter-final rounds will be similarly based on a draw of lots. However, the Teams are required only to argue once in the quarter-final rounds.

RULES FOR THE SEMI-FINALS

1. The semi-final rounds will be held offline on **17th April, 2026**.
2. The **top four teams** of the quarter-final rounds shall enter the semi-finals, held on **17th April, 2026** at School of Law, SVKM's NMIMS, Indore
3. The semi-final rounds between the teams shall go on for **one and a half hours**, giving **45 minutes** to each team, in order to present their case. Every speaker is entitled to choose their personal time limit, but the same shall not exceed 20 minutes. The total time will include rebuttals and sur-rebuttals (if permitted by the judges).



RULES FOR THE FINALS

1. The final rounds will be held offline on **18th April, 2026**.
2. The top two teams of the semi-finals shall qualify for the finals to be held on **18th April, 2026** at School of Law, SVKM's NMIMS, Indore.
2. The Final rounds between the teams shall go on for **two hours**, i.e. each team will have an hour, in order to present their case. Every speaker is entitled to choose their personal time limit, but the same shall not exceed **30 minutes**. The total time will include rebuttals and sur-rebuttals (if permitted by the judges).

ANONYMITY

Teams shall not be allowed to disclose their identity in respect to their college/institution/organisation; they may be allowed only after the award ceremony has concluded. Teams shall not be allowed in any way to reveal their identity in the memorial, they will be identified by their team codes throughout their competition, and if they fail to comply with the same, negative marking or disqualification shall be done against that particular team.

SCOUTING

Scouting is strictly prohibited. If any team or its member is found to be indulging in any such activities, they will be disqualified immediately.

FINALITY OF DECISION

The decision made by the judges will be final and binding. In case of any dispute, the decision taken by the Organising Committee will be final and binding.



MARKING CRITERIA (MEMORIAL)

MARKING CRITERIA	MAX MARKS
Knowledge of Facts	20
Interpretation of Law and Research	20
Ingenuity and Logical Reasoning	20
Formatting and Citation (Grammar and Style)	20
Adherence to Guidelines	20
TOTAL	100



MARKING CRITERIA (ORAL ROUNDS)

MARKING CRITERIA	MAX MARKS
Preparation and Familiarity with Facts	20
Structure of Legal Arguments	20
Knowledge and Application of Law	20
Organization, Presentation, Speaking Ability	10
Responsiveness and Advocacy	10
Persuasiveness and Advocacy	10
Courtroom Etiquette	10
TOTAL	100



PRIZE POOL

Winning Team

Cash prize of Rs. 25,000
+
Internship with HSA Advocates

First Runners-up

Cash prize of Rs.
15,000

Winning Team & First Runners-up

Free courses from
Law Mento

Second Runners-up

Cash prize of Rs. 10,000

Amrit Homes Best Speaker, Best Researcher & Best Memorial

Cash prize & Trophy of Rs. 3000 for each title
by Amrit Homes Pvt. Ltd

+

Internship with Khurana & Khurana Advocates and IP Attorneys

Concession on Courses

Teams securing top 3 positions who do not proceed to the final rounds shall receive 50% discount on courses from Law Mento

Note

Confirmation of the aforesaid Internship opportunities is subject to the final discretion of respective firms. The firms may carry out additional procedures with the aforesaid position holders in accordance with their internal protocols.





ORGANISING COMMITTEE

MCTAS Team Composition 2025-26



Programme Co-ordinator

Mr. Rajneesh Dubey

Faculty Co-ordinator

Mr. Arjit Pandey & Mr. Sarang S Khadekar

Convenor

Ms. Amisha Shukla

Treasurer

Mr. Pratham Shivhare

Assistant Convenor

Ms. Tanushree Sharma

PR & Sponsorship

Ms. Aarushi Iyer

Ms. Nanki Kour Chhabra

Utsav Sharma

Mauli Arora

Daksh Jain

Pratha Solanki, Ganak
Katariya, Priyansh Chourasia,
Sanjeet Abhyankar

Student Administration & Logistics

Mr. Sarthak Bobade

Mr. Jyotiraditya Singh

Rehan Makrani

Mahak Sura

Naitik Joshi

Himani Bhatnagar

Kritika Singh

Samridhhi Agrawal

Tashin Khan

Suhani Jethaliya

Arjit Choudhary, Amit
Sharma, Adhi Jain, Diya
Rawat, Samarth Kourav,
Pratham Bharadwaj,
Kushagra Bansal, Krishna
Saxena, Snigdha Dubey,
Pranjali Upadhyay

Assistant Convenor

Ms. Saumya Nagar

Social Media & Marketing

Ms. Ananya Phadtare

Ananya Shrivastava
Soumya Jain

Mahi Garg
Yash kumar
Avni Bakliwal

Khushi Agrawal
Diva Karadiya
Poorva Sharma
Ananya Jain

Moot Training & Research

Ms. Anavi Naik

Ms. Esha Jain

Maitreyi Singh
Prasanna Laxmi

Ira Parmar
Avni Jain
Harshvardhan Shrivastava

Jeeya Thawrani
Dhanistha Tiwari
Prachi Kumawat
Harsh Patira

Tech & Photography

Ms. Palaksha Shrivastava

Aarchi Vyas

Kavya Singh Chandel

Mohit Kumrawat, Bhavya
Agrawal

Aruni Shukla, Aditya Goud, Arin
Jain, Yash soni, Varun Pathak,
Roshni Gupta, Kashwi Gour

ADVISORY BODY: 5th YEAR MCTAS MEMBERS

Tanushree Pandya
Anuj Soni
Aalekh Lahari
Utkarsh Rai

Shrishti Shrivastava
Arnav Tiwari
Jiya Khandelwal
Brahmi Pahadiya

Dushyant Singh
Gopal Mishra
Khushi Gupta
Abha Vaidya

Anirudh Patidar
Rishab Mallick
Khushi Sharma
Madhav Dwivedi



FOR ENQUIRY

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Treasurer:

Pratham Shivhare- 9399829044

Assistant Convenor:

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Jyotiraditya Singh- 9340879498

Or Email us at- mctas.solindore@nmims.edu

FOR UPDATES



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SVKM's NMIMS Indore Moot
Court and Trial Advocacy Society

